

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

8.

C.P. (IB)/1042(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **05.12.2023**

NAME OF THE PARTIES: Piramal Capital & Housing Finance Limited
Vs
Earleen Real Estate Developers Private Limited

SECTION: 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Nausher Kohli, Ld. Counsel for the Financial Creditor present. None for the Corporate Debtor.
2. Counsel for the Financial Creditor is directed to serve a personal notice through Speed Post/RPAD about the next date of hearing on the Corporate Debtor and file proof of service.
3. List this matter for hearing on **15.12.2023**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)